

20

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A.NO. 75 OF 1995

in

O.A.NO. 747 OF 1988

~~TAX NO.~~

DATE OF DECISION 28-11-1996

Mrs. B.E. Patwari, Petitioner

Mr. M.D. Rana, Advocate for the Petitioner [s]
Versus

The Union of India Respondent

Mr. R.M. Vin, Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Deceased Bansilal Mohanlal Patwari,
through his legal representative
Mrs. B.L. Patwari, (widow of-)
residing at Sardar Patel Colony,
Chitodgadh, Rajasthan.

.... Applicant.

(Advocate: Mr. M.D. Rana)

Versus.

The Union of India
Notice to the General Manager
Western Railway,
Churchgate, Bombay.

.... Respondent.

(Advocate: Mr. R.M. Vin)

ORAL ORDER

C.A. 75 OF 1995

in

O.A. 747 OF 1988

Date: 28.11.1996.

Per: Hon'ble Mr. V. Radhakrishnan, Admn. Member.

Mr. G.T. Pandya for the respondents places
on record copy of the order dated 25.11.96. It is also
understood that the Cheque No. 018460 dated 27.11.1996
for an amount of Rs. 5395/- has been issued. In view
of the action taken, Mr. Rana does not press the C.A.
C.A. stands disposed of accordingly. Notice discharged.


(V. Radhakrishnan)
Member (A)

vtc.